

CORRECTION SLIP NO. :-155

PATNA HIGH COURT

NOTIFICATION

no 307 / Rules

019 20/7/2016

In exercise of the powers conferred by Clause (2) of Article 229 of Constitution of India, the Chief Justice of the High Court of Judicature at Patna makes the following amendment to the Correction Slip No.142 issued vide Gazette Notification No.1049 dated 19.12.2014 in the Patna High Court Officers and Staff (Condition of Services and Conduct) Rules, 1997.

1. Short title and commencement - (1) These Rules may be called the Patna High Court Officers and Staff (Condition of Service and Conduct) (Amendment) Rules, 2016

(2) They shall come into force with immediate effect and shall apply to all appointments including those which are still in process.

3. Amendment in Part V Rule 7 Clause 9(i) of CS No.142; Clause 9(i) of Rule 7 shall be substituted by the following :-

(i) English shorthand-typing test with minimum speed of 80 W.P.M. for 240 words only i.e. at the rate of 80 W.P.M. for 3 minutes and 20 minutes for its transcription along with 5 minutes for revision of shorthand immediately after dictation, followed by intensive in-house training for three months thereafter.

File No. :- MISC-03-2011

Dated, the 16th July, 2016.

By order of the Court



Registrar General